

THE MINISTER OF TEXTILES (SHRI G VENKAT SWAMY) (a) and (b) A Statement is attached

S No	Name of the State	Number of destitute weavers covered during last 3 years	Grant released during last 3 years		
			(Rs in lakhs)		
			1992-93	1993-94	1994-95
1	Andhra Pradesh	5630	3 00	72 60	4 50
2	Assam	5900	38 00	40 00	19 00
3	Bihar	8059	18 00	25 50	55 09
4	Gujarat	316	-	1 46	2 06
5	Himachal Pradesh	452	2 20	2 27	2 44
6	Jammu & Kashmir	469	-	3 19	1 50
7	Karnataka	2158	-	19 08	2 50
8	Kerala	2499	7 72	9 53	18 75
9	Madhya Pradesh	3814	1 85	0 50	38 79
10	Maharashtra	150	-	1 00	1 00
11	Manipur	7950	-	13 00	66 50
12	Mizoram	820	-	-	8 20
13	Nagaland	50	-	-	0 50
14	Orissa	6650	50 50	29 50	19 50
15	Punjab	201	-	1 08	0 50
16	Rajasthan	55	0 10	-	0 50
17	Sikkim	304	-	-	3 04
18	Tamil Nadu	3819	1 00	38 19	22 64
19	Tripura	800	-	1 00	8 00
20	Uttar Pradesh	5338	10 10	21 64	27 44
21	West Bengal	250	-	5 60	0 50
Total		55 684	132 47	285 04	299 95

[English]

Refinancing of Banks for Rehabilitation of N.T.C Workers

6513 SHRI ANAND RATNA MAURYA Will the Minister of FINANCE be pleased to state

(a) whether SIDBI and NABARD have decided to provide easy refinance facility to banks for rehabilitating the workers of NTC option for voluntary retirement

(b) if so, the terms and conditions thereof,

(c) whether the refinancing facility has been extended to fund old and second hand machinery also,

(d) if so, the details thereof and

(e) the nature of monitoring mechanism developed for this specific purpose?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) to (e) The information is being collected and will be laid on the Table of the House to the extent available.

Audit Team of U.T.I.

6514 SHRI MOHAN RAWALE Will the Minister of FINANCE be pleased to state .

(a) whether an audit team headed by Shri M P Chitale has been set up by the Unit Trust of India to undertake thorough audit of UTI's operations, and

(b) if so, the details thereof and its terms of reference?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) UTI has indicated that in January, 1995 the audit firm of M/s Chitale & Co were requested by UTI to conduct a detailed review of policies, procedures and practices of the Trust and make suggestions in respect of UTI's operations relating to investments and investor services. The terms of reference for the review are

(a) to assess the performance and compliance of UTI vis-a-vis the provisions of the Unit Trust of India Act, 1963, the Unit Trust of India General Regulations 1964 and SEBI Guidelines wherever applicable

(b) to check the observance of the investment norms laid down in the Act or Regulations or by the Board of Trustees or the Executive Committee of UTI, or under various schemes as per the provisions of the respective schemes,

(c) to check the business spread given by UTI to brokers,

(d) to review, comment and make suggestions on the investment related market practices followed by UTI

(e) to review, comment and make suggestions on the investor servicing practices followed by UTI for schemes serviced by UTI itself, and

(f) to review comment and make suggestions on the policies, practices and procedures followed by UTI for monitoring Registrars and Transfer Agents (RTAs) in respect of the schemes entrusted to RTAs

[Translation]

Setting up of Tobacco Auction Centre in Maharashtra

5815(H) SHRI VILASRAO NAGNATHRAO GUNDEWAR Will the Minister of COMMERCE be pleased to state

(a) whether the Government have received any representation from the tobacco growers of Maharashtra for setting up of any tobacco auction centre in Maharashtra and provide them remunerative prices for their produce;